

BEFORE RAMAYAN YADAV, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
Ministry of Law & Justice: Department of Legal Affairs  
Room No. 411A, "A" Wing  
Shastri Bhawan, New Delhi-110001.

Appeal No. 5/JS&LA(RY)/IC/RTI/2015

Dated: 29 /3/2016

IN THE MATTER OF

Shri Vodela Suresh Babu,  
H.No. 8-112, Shri Laxminarasimha Swamy Colony,  
Annojiguda (V), Ghatkesar (M),  
Ranga Reddy District,  
Telangana-500088.

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhawan,  
New Delhi.

Respondent

**ORDER**

Dated: 29/03/2016

The present appeal dated 29/12/2015 has been forwarded by Ministry of Home Affairs for disposal in respect of Point Nos. 11, 12 & 13 of the RTI application dated 23.10.2015 of Shri Vodela Suresh Babu which was transferred to this Department by Ministry of Home Affairs.

2. Notice was issued for hearing on 18/03/2016 at 11.00 A.M. at Room No. 411-A, Shastri Bhawan, New Delhi and both parties were informed that in the event of either of the parties failing to appear, the case shall be proceeded and disposed off on the strength of the available documents. The Appellant did not appear for hearing and no written intimation was furnished by the Appellant regarding his non-attendance.

3. I have gone through the RTI application of the Appellant. The Appellant vide his RTI application dated 23.10.2015 had sought information regarding the reports of Law Commission and the expenditure of the Law Commission. The concerned CPIO provided information in respect of Point Nos. 11 & 13 and transferred the RTI application to concerned CPIO in the Department in respect of Point No. 12. I agree with the information provided by CPIO in respect of Point Nos. 11 & 12 as CPIO is not bound to provide the information which is already available in public domain. The information sought by the Appellant on point No. 11 & 13 is available on the website of Law Commission of India (<http://lawcommissionofindia.nic.in>) which is in public domain

However, it seems that the applicant has not yet received any information with regard to Point No. 12. The concerned CPIO is accordingly directed to provide the requisite information within 15 days from the date of receipt of the order. The appeal is disposed of accordingly.

4. In case, the Appellant is not satisfied/aggrieved by this order, he may file a Second Appeal within 90 days before the Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.

*R. Yada*  
(RAMAYAN YADAV)

**Joint Secretary & First Appellate Authority**

Copy to:-

1. Shri Vodela Suresh Babu, H.No. 8-112, Shri Laxminarasimha Swamy Colony, Annojiguda (V), Ghatkesar (M), Ranga Reddy District, Telangana-500088
2. Shri Y.K. Singh, Dy. Legal Adviser & CPIO, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi.
- ✓ 3. Section Officer, Implementation Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001
4. Section Officer, Admn. III Section, Deptt. of Legal Affairs, Shastri Bhawan, New Delhi-110001.

*R. Yada*  
*3/8/16*  
*No. 14/16/16*